

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**



**R.A. No. 337 of 2004  
in  
O.A. No. 2137 of 2004**

**M.A. No. 2605 of 2004**

**New Delhi this the 29th day of December, 2004**

**Hon'ble Shri Sarweshwar Jha, Member (A)**

Jai Ram & Ors. .... **Applicants.**

**Versus**

Union of India & Ors. .... **Respondents.**

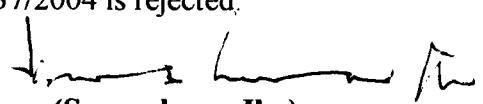
**O R D E R (By Circulation)**

The review applicants (respondents in OA No. 2137/2004) have filed this Review Application for review of the order dated 08.09.2004 passed in O.A. 2137/2004. They have also filed MA No. 2605/2004 for condonation of delay in filing the review application.

2. Having regard to the grounds taken in the application for condonation of delay in filing the Review Application, MA 2605/2004 is allowed.

3. I have carefully considered the grounds taken in this Review Application and find that the review applicants are only trying to reargue the case as if it is an appeal. The order in the O.A. had been passed after hearing the learned counsel for the parties. A review application, it must be remembered, has a limited purpose and cannot be allowed to be 'an appeal in disguise'. If the review applicants are not satisfied with the order of the Tribunal, they can pursue their remedies in accordance with law, but it is not permitted in a Review Application.

4. As the review applicants have not made out their case to review the order in OA dated 08.09.2004, in exercise of the powers under Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985, RA 337/2004 is rejected.



**(Sarweshwar Jha)**  
Member(A)